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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 214/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th July, 2017, 10.30 A.M

Name of the Company		P.S. Plywood Products Pvt Ltd (Amalgamation)		
Under Section		230-232 Amalgamation		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Raja Sardar Adv
2. Parvaneh Tah Adv

} for the Applicant

Parvaneh

7/21/2017

12-07-2017 – CP No. 214/KB/2017 – PS Plywood Products Pvt. Ltd.
(Amalgamation)

ORDER

The Ld. Lawyers on behalf of both the Transferor and Transferee companies are present.

The Amalgamating companies wish to hold the meeting and as such, they prayed for appointment of Chairperson for the meetings and suggested the name of one Mr. Atul Kumar ~~Lal~~, PCS.

Since the parties have not filed any consent letter of the PCS as also with regard to the remuneration to be paid to the PCS for his appointment as Chairperson of the meetings, both the parties are directed to submit the consent letter from the PCS to hold the post of Chairperson of the meetings, mentioning the remuneration amount.

The parties have also prayed for appointment of Scrutiniser for scrutinizing the documents of the companies.

Heard; the Ld. Lawyers appearing on behalf of the companies is directed to take appropriate steps accordingly and to suggest the name of the Scrutiniser before the Court, for his appointment.

Fixing 19-07-2017.

Sd/-
MANORAMA KUMARI
MEMBER(J)